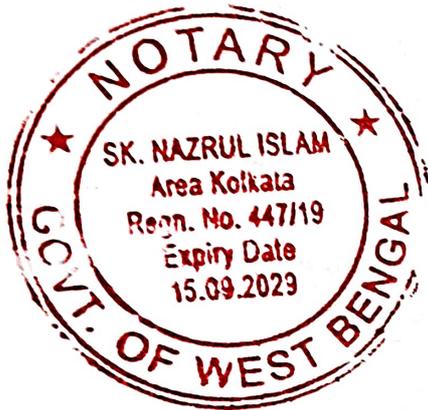




**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 129/2025/EZ**



In the matter of :

Manas Kumar Mondal

..... Applicant

-Versus-

Union of India & Ors.

..... Respondents.

**INDEX**

SL	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		1 to 7
2.	Copy of Trade License.	R-1	8
3.	Copy of few complaints and FIR.	R-2	9-22

Filed by

*Krishnendu Bera*

Krishnendu Bera

Advocate

Mob: 9804470595

Email : krishnendubera87@gmail.com

**10 MAR 2026**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 129/2025/EZ**

In The Matter of :

Manas Kumar Mondal

.....Applicant

-Versus-

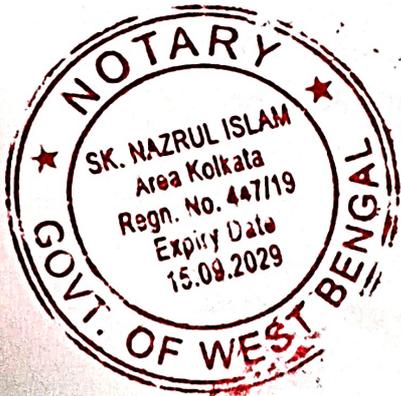
Union of India & Ors.

..... Respondents.

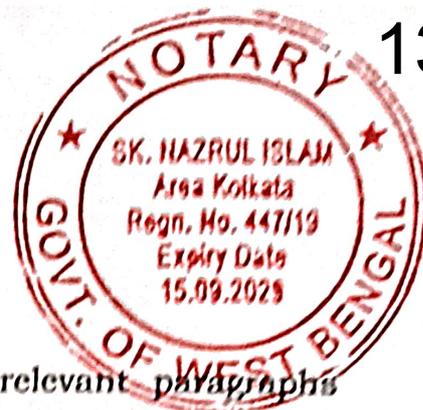
**COUNTER AFFIDAVIT ON BEHALF OF MUM HOME STAY,  
RESPONDENT NUMBER 23.**

I, Ms. Tagari Mandal, daughter of Rajendranath Mandal and wife of Manas Kumar Mondal, aged about 34 years, by faith- Hindu, by Occupation- Business, residing at Freserganj, Amrabati, P.O- Lakshmi Pabartak, Namkhana, District- South-24-Parganas, Pin- 743357, do hereby solemnly affirm and state as follows:-

1. That I am the Proprietor of respondent no. 23 in the instant original application and as such I am well acquainted with the facts and circumstances of the instant original application and competent to sign and swear this affidavit.



10 MAR 2026



X

2. That I have been advised to deal with relevant paragraphs of the application which appears to be material and relevant for proper adjudication of the instant case and the paragraphs and/or portion of the paragraphs which are not specifically admitted, be deemed to have been denied by me.

3. With regard to the statements made in paragraphs 1, 2 of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

4. That with regard to the statements made in paragraph 3 and 4 (I) of the said application I deny and dispute each and every allegations made therein and further say that the instant original application is not filed for the protection and improvement of the environment. It is further denied that no illegal construction is made in the Bakkhali Reserve Forest Area. It is stated that the instant original application is filed out of personal grudge and only to harass the answering respondent. That it is stated that the applicant is the husband of the proprietor namely Tagari Mondal.

6. With regard to the statements made in paragraphs 4 (II), (III), (IV) of the said original application, I say those are matters of record and anything contrary to the records I deny and dispute each and every statements/allegations.

7. That with regard to the statements made in paragraphs 4 (V) including sub-paragraphs (A), (B), (C) of the said application I deny

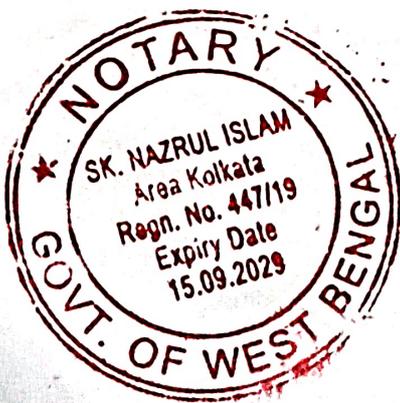
10 MAR 2026

X

and dispute each and every allegations made therein. It is completely denied that the constructions have been made by cutting and removing mangroves of Bakkhali Reserve Forest Area. It is denied that for the construction any animals and birds are affected.

8. That with regard to the statements made in paragraphs 4 (V) including sub-paragraph (D) of the said application I deny and dispute each and every allegations made therein. It is denied that the respondent no. 23 is carrying on business in violation of restrictions imposed by Ministry of Environment and Forest vide Coastal Regulatory Zone, published in official Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (ii) dated 06<sup>th</sup> January, 2011. It is stated that the 'Mum Homestay' is situated far beyond the boundaries under Coastal Regulation Zone and thereby question of violation of such notification does not arise.

9. That with regard to the statements made in paragraphs 4 (V) including sub-paragraphs (E), (F), (G) and (H) of the said application I deny and dispute each and every allegations made therein. It is denied that the outlet for discharging of solid waste, foul water, sewerage, effluent from the homestay is emitted into the sea causing polluting and contaminating the water of the sea. It is further denied that the construction of bathroom, toilet, floor, steps, walls, stair case, verandah, kitchen are made by using raw materials and cutting the mangroves. It is stated that the applicant is making such allegation in the air without having any substantial evidence to establish the same.



10 MAR 2026

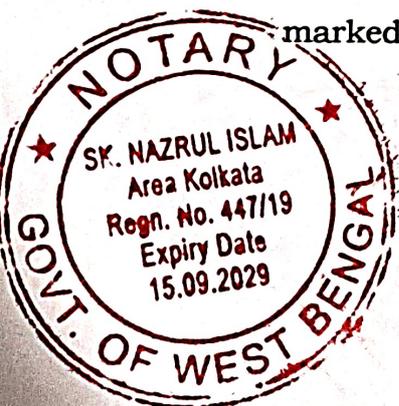
X

I say that 'MUM HOMESTAY' is only trading for room accommodation for stay purpose. It is not containing any Kitchen. That the property is situated just beside the 'Balutat Tourism Property' which is a Govt. Property.

Copy of the Trade License is annexed hereto and marked with the letter 'R-1' to this affidavit.

10. It is stated that the instant original application is not filed with an intention to protect the environment but the same is filed out of personal grudge only with an intention to harass the respondent no.23. That the applicant is the husband of Tagari Mondal being the proprietor of respondent no. 23. That the said marriage was solemnized in the year 2011 and one son namely Jewel Mondal born out of the said wedlock. That after solemnization of marriage, the answering respondent came to learn that her husband Manas Mondal was already married with one another woman and having three daughters out of said marriage. The answering respondent also came to learn that he is also involved in many anti social activities. As a result of such disclosure said Manas Mondal started physical and mental torture upon the answering respondent for which I had lodged several complaints in the local police station against Manas Mondal being the applicant herein and on the basis of such complaints several criminal cases are initiated against him which are pending for final adjudication.

Xerox copy of few complaints and F.I.R are annexed hereto and marked with the letter 'R-2' to this affidavit.



10 MAR 2026

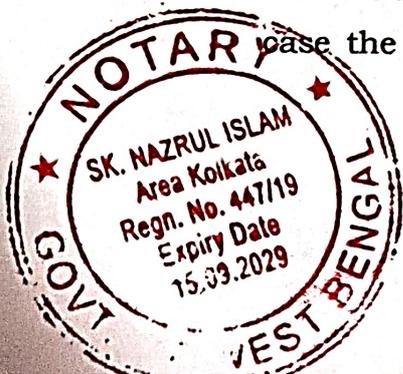
✕

11. It is therefore amply clear from the aforesaid facts that out of personal grudge and vendetta and malafide intention the applicant herein filed this original application without having any substantial evidence in support of his claim with sole intention to harass the respondent no. 23 herein. It is stated further that Electric Meter for electricity supply of 'Mum Homestay' is under the name of applicant 'Manas Kumar Mandal' being Consumer ID no. 103808982 which categorically establishes fraudulent intention of the applicant to harras the respondent no. 23 upon suppression of material facts.

12. With regard to the statements made in paragraphs 4 (VI), (VII), (VIII) of the said original application I deny and dispute each and every allegations made therein. I say that publishing advertisements can't substantiate the allegation that the construction illegal and unauthorized destroying ecological balance. It is stated that the construction made by the respondent no. 23 upon obtaining proper permission from the local authorities and answering respondent continuing business after obtaining valid Trade License. It is further denied that no construction is made in sea shore area in violation of Coastal Regulatory Zone Notification.

13. With regards to the Grounds and prayers as stated in the said original application I say that save and except those grounds having support of law are frivolous and are liable to be rejected.

14. It is further submitted that in facts and circumstances of the case the Hon'ble National Green Tribunal be pleased to dismiss the



10 MAR 2026

✕

instant original application being devoid of any merit and filed with the personal and malafide intention and not for the protection of environment.

15. That the statements made in paragraphs 1 to 13 are true to my knowledge and rest are my respectful submission.

MUM HOMESTAY  
*[Signature]*  
Proprietor  
DEPONENT

Identified by me  
*[Signature]*  
Advocate

Read over and explained  
*[Signature]*  
Advocate.

~~Notary~~  
Declared before me on the  
Identification of the Advocate  
*[Signature]*  
Notary



*SK, Nazrul Islam*  
Notary, Govt. of W.B  
Govt. No. 447/19  
City Civil Court, Calcutt

10 MAR 2026

X



VERIFICATION:

I, Ms. Tagari Mandal, daughter of Rajendranath Mandal and wife of Manas Kumar Mondal, the Deponent within named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 09<sup>th</sup> day of March, 2026.

**MUM HOMESTAY**  
*Ms. Tagari Mandal*  
Proprietor  
Deponent

Identified by me

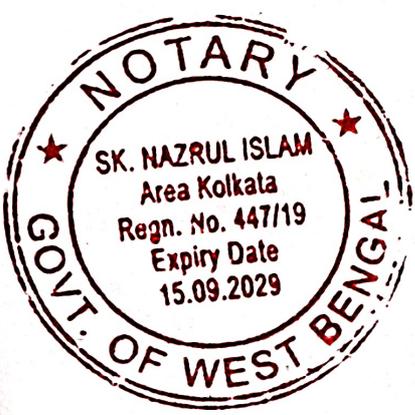
*Krishmendu Bera*

Advocate

Read over and explained

*Krishmendu Bera*

*Advocate*



10 MAR 2026

Amrabati R<sub>1</sub>**FORM 11****[ See rule 58(2) ]**Name Of District : **SOUTH 24-PARGANAS**Name Of Block : **NAMKHANA**Name Of Gram Panchayat : **FREZARGANJ**Trade Registration No:- **3040**Trade Registration Date:-**12-Oct-2025**Trade Registration Certificate issue No:- **1**Issue Date:-**12-Oct-2025**Trade Registration Certificate issued for the period of: **2025-2026,2026-2027,2027-2028**To **TAGARI MONDAL**

(Name of Prop/partner/Director)

Full Address :

VILLAGE - **AMRABATI**PARA - **AMRABATI**POLICE STATION - **FRESERGANJ COASTAL**POST OFFICE - **LAKSHMIPUR PRABARTAK**MOUZA - **25**DAG - **496**PIN NO - **743357**Gram Sansad/ Part No. **XVII**Description of Trade : **HOME STAY**Gram panchayat acknowledges a sum of **Rs. 750** (Rupees Seven Hundred and Fifty Only)From **MAM HOMESTAY**

(Name of Trade)

Grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade. If any violation/default is noted later is, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

**This Certificate Is Electronically Generated**

N.B.: Gram Panchayat has every right to cancel or revoke or not allowing renewal of registration at any time

Ref. Application Docket No. SSNOCQBRQ91183094N  
<https://prdeodb.wb.gov.in/>

TO,  
The Officer - In - Charge  
Freserganj Coastal Police Station  
South 24 Parganas.

Ameanu-R2

বিষয় :- এফ.আই.আর. করিবার প্রার্থনায় দরখাস্ত।

প্রথম পক্ষ

শ্রীমতী টগরী মন্ডল (বয়স ৩২ বৎসর)

স্বামী- মানস মন্ডল

পিতা- রাজেন্দ্রনাথ মন্ডল

সাহ- উত্তর শিবপুর

পোঃ- মহারাজগঞ্জ

থানা- ফ্রেজারগঞ্জ কোষ্টাল

জেলা- দঃ ২৪ পরগনা

মোঃ নং- ৯৭৩৬৩২২৩০৭

দ্বিতীয় পক্ষ

মানস মন্ডল

পিতা- নিখীল মন্ডল

সাহ- উত্তর শিবপুর

পোঃ- মহারাজগঞ্জ

থানা- ফ্রেজারগঞ্জ কোষ্টাল

জেলা- দঃ ২৪ পরগনা।

ঘটনার দিন ও সময়

গত ইং- ০৫/০৫/২০২৪

বাংলা- ২২শে বৈশাখ

১৪৩১ সন রবিবার

সময়- দিবা রাত্র প্রতিনিয়ত

ঘটনার শিকার।

মহাশয়,

আমি প্রথম পক্ষ শ্রীমতী টগরী মন্ডল, স্বামী- মানস মন্ডল, পিতা- শ্রীযুত রাজেন্দ্রনাথ মন্ডল উপরোক্ত ঠিকানার স্থায়ী বাসিন্দা হইতেছি। আমার সঙ্গে ২য় পক্ষের হিন্দু শাস্ত্র মতে সামাজিক লৌকিকতার মাধ্যমে আনুমানিক ১৩ বৎসর পূর্বে নানান যৌতুকাদি দ্বারা বিবাহাদি সুসম্পন্ন হইয়াছিল। সামাজিক নিয়মে ঘর সংসার করাকালীন স্বামীর ঔরষে আমার গর্ভে একটি পুত্র সন্তান জন্মগ্রহণ করে, যাহার নাম- জুয়েল মন্ডল, বর্তমান বয়স ০৯ (নয়) বৎসর হইতেছে।

সংসারে এসে জানতে পারলাম আমার স্বামী অন্য এক মহিলাকে বিবাহ করিয়া তিন কন্যা সন্তানের পিতা হইয়াছে, যাদের ২য় পক্ষ তার পিতা মাতার নিকট দেশ বাড়িতে রাখিয়াছে। এতবড় একটা সত্যকে সম্পূর্ণ গোপন পূর্বক আমাকে বিবাহ করে। এছাড়া আমার স্বামী নানাদি অবৈধ এবং অসামাজিক কাজকর্মের সঙ্গে লিপ্ত। একাধিক পাওনাদারগণ তাদের প্রাপ্য অর্থ পাওয়ার জন্য বাড়িতে

পর পৃ-

XO

(২)

চম্প হামলা করছে। এই ক্ষণ পরিস্থিতিতে তাঁর অন্যান্য কাণকর্মের প্রতিবাদ করিলে কিংবা জানতে চাইলে আমার উপর শারীরিক ও মানসিক নির্যাতন করিতে থাকে। এমনকি মদ্যপ অবস্থায় বাড়ীতে আসিয়া যখন তখন আমার পিতা মাতাকে অশ্লীল ভাষায় গালমন্দ করিত এবং বলিত - “তোমর বংশের কাউকে বাড়ী দিতে রাখব না।” আমি আমার সন্তানকে লইয়া অতীব ভীত ও সন্ত্রস্ত অবস্থায় বসবাস করিতেছি।

গত ইং- ০৫/০৫/২০২৪ তারিখে আনুমানিক সকাল ৯টা নাগাদ মদ্যপ অবস্থায় বাড়ীতে ঢুকে নানান অছিলায় পূর্বের মত অত্যন্ত নোংরা ভাষায় আমার পিতা মাতাকে গালিগালাজ করিতে থাকে। আমি যেই উহার প্রতিবাদ করি তখনি আমাকে চুলের মুঠি ধরে এলোপাথাড়ি ভাবে কিল, চড়, যুবি মারিতে থাকে এবং আমি মাটিতে পড়িয়া যাই। এমতাবস্থায় আমাকে মেরে ফেলার উদ্দেশ্যে গলা টিপে শ্বাসরোধ করার চেষ্টা করে এবং আমার গৌগানী শব্দে আমার সন্তান চিৎকার করিয়া কান্নাকাটির দরুন ধস্তাধস্তির মাধ্যমে ঐ যাত্রায় কোন রকম প্রানে বেঁচে যাই। তারপর থেকে প্রতিনিয়ত আমার উপর শারীরিক অত্যাচার চলিতে থাকে। কখনো কখনো সন্তান সহ আমাকে অনাহারে রাখিত, অসুখ বিসুখে ডাক্তার পর্যন্তও দেখাইত না। বাবার দিয়ত সমস্ত অলংকার গুলিও জোর করে কাড়িয়া লইয়া নিজে আত্মসাৎ করে। সব সময় আমাকে প্রানে মারিয়া ফেলিবার হুমকী দিতে থাকে। কেবলমাত্র ছোট বাচ্চাটার মুখের দিকে তাকিয়ে শত বিগদের মধ্যে জীবন অতিবাহিত করিতেছি।

আমার স্বামী একজন চরিত্রহীন ব্যক্তি, মিথ্যা টোপ দিয়ে একাধিক মহিলার সহিত সম্পর্ক গড়িত এবং অবৈধ কাজকর্মের জন্য ইতিপূর্বে জেলও খেটেছে। বর্তমানে এই অসামাজিক ক্রিয়াকলাপ ধীরে ধীরে আরও বৃদ্ধি পাইতেছে।

অতএব মহাশয় আমার অত্র দরখাস্ত দৃষ্টে যাহাতে ১ম পক্ষের অভিযোগের ভিত্তিতে ফ্রেজারগঞ্জ কোষ্টাল থানার পুলিশ দ্বারা এফ.আই.আর. দ্রুত করতঃ ২য় পক্ষ অর্থাৎ আমার স্বামী উপযুক্ত শাস্তি পায় তদমর্মে বিহিত আদেশ দানে আস্থা হয়।

তারিখ-

নিবেদন ইতি -

- বিনীতা -





TRANSLATED COPY

To  
The Officer-in-Charge,  
Freserganj Coastal Police Station,  
South 24 Parganas

~~18~~

Sub: Application for prayer of F.I.R.

First party

Smt. Tagari Mandal (aged  
32 years)W/o Manas Mandal  
D/o Rajendranath Mandal  
Resident of Uttar Shibpur  
P.O.- Maharajganj  
P.S. Fraserganj Coastal  
District- South 24  
Parganas  
Md. No.-9735322307

Second party

Manas Mandal  
Son of Nikhil Mandal  
resident of Uttar Shibpur  
P.O. Maharajganj  
P.S. Fraserganj Coastal  
District- South 24  
Parganas.

Date and time of incident

Last on 05.05.2024 A.D.

Sunday on 22<sup>nd</sup> Baishakh 1431 B.S.

Time- Victim continuously of the incident day and  
night.

Sir,

I, the first party Smt. Tagari Mandal, Wife of  
Manas Mandal, Daughter of Shrijuta Rajendranath Mandal,

~~24~~

8/2  
Q  
am a permanent resident of the above address. The second party and I were married approximately 13 years ago through social customs according to Hindu scriptures with various dowries. While living together as per social norms, a son was born to me by my husband, whose name is Jewel Mandal, at present 09 (nine) years old.

After coming to the family, I came to know that my husband had married another woman and became the father of three daughters, whom the second party had kept at home with his parents. He married me by completely concealing such a big truth. Besides, my husband is involved in illegal and anti-social activities. Several creditors are making a brutal attack at the home to receive their due money.

-2-

In this situation, when I protested his wrongdoings or asked for information, he started to physically and mentally torture me. Even when he came home drunk, he would curse my parents in obscene language and say - "I will not let anyone from your family tell anyone." I am living in a state of extreme fear and terror with my child.

~~18~~

Last year on 05.05.2024, at around 9 a.m. he entered the house in a drunken state and started abusing my parents in very dirty language as before on various pretexts.

P13  
(7)

When I protested, he grabbed me by the hair and started hitting me, slapping me and kicking me indiscriminately and I fell to the ground. In such a situation, he tried to strangle me with the intention of killing me and my child screamed and cried at my cries, so I somehow survived the journey through physical abuse. Since then, physical torture has been going on constantly. Sometimes, he kept me and my child hungry and when I was sick, he did not even see a doctor. He also forcibly took away all the ornaments given by my father and embezzled them. He always threatened to kill me. I am spending my life in a hundred dangers just by looking at the face of my little child.

My husband is a characterless person, he has had relations with more than one woman on false pretences and has already served jail term for illegal activities. At present, this anti-social activity is gradually increasing.

~~26~~

Hence, Sir, in view of my application, the FIR was registered by the police of Fraserganj Coastal Police Station on the basis of the complaint of the 1<sup>st</sup> party be treated as such and that the 2<sup>nd</sup> party, i.e. my husband deserves appropriate punishment in this regard, an order be given.

Dated:

Submission end

Your humbly

Certified to be the English translation of an  
Application in Bengali

P/4  
D)

To  
The O/C  
Frezarganj Costal Police Station  
Dist- South 24 Parganas

## Complainant

Mohit Patra (Aged 33)  
Son of Badal Chandra Patra,  
village and P.O. Haripur,  
P.S. Namkhana, District S-24  
Pargnas, Mobile  
No.k9647124115

## Defendant

1)Manas Mondal  
Son of Nikhil Mondal  
2)Tagari Mondal  
Wife of Manas Mondal  
3)Nikhil Mondal  
Son of Late Dharendra Nath  
4)Bhabani Mondal, W/o Nikhil  
also many  
all are residents of Uttar  
Shibpur, P.O. Maharajganj  
P.S. Frezarganj Costal

Sir,

I Mohit Patra, son of Badal Chandra Patra, am a permanent resident of Haripur village under Haripur Gram Panchayet. I am an educated youth. On 01.09.17 and 05.09.2017 to the complainant No.1 to give in two installment at his home in the presence of Defendant No.2 took Rs.8,00,000/- (Eight lakhs) rupees from me in the name of giving me a job as LDC in the Government Krishi Vikash Shipla Kendra. Then on 15<sup>th</sup> September 2017 the said Krishi Vikash Shipla Kendra gives an appointment letter. There is also an official seal of the said department on the appointment letter. Seeing that, my faith was born.

~~18~~

In the beginning after that, they gave the joining letter on 16.9.2017 then fill up the police verification form and nomination form. Taking me to the Agriculture Development Industry Centre now and saying that your quick posting letter will reach your home by post. Then I took the documents and took the search on the website of Krishi Vikash Shipla Kendra and came to know that he who is the defendant No.1 to me, the documents given are completely fake and fake appointment letter. After this, presently takes away original appointment by scaring me. He tells me that if the original letter is not returned, your posting letter will not go. Then after that, I come to home. Then I get more information and get to know that I have been completely cheated by the Defendant No.1 and defendant No.2 accused when I realized that I have been cheated by the defendant No.1 and defendant No.2, then when I repeatedly asked for the money back from accused defendant No.1 and defendant No.2 refused to give the money back even after promising and has not returned till today. After that on 02.09.2020 at about 7.00 PM I came to Dasmile Bazar then I met with the defendants. If want my money back, the defendant No.1 while discussing the return of money, the defendants call me to an empty place and threaten me in various ways to kill me. Not only that

p/2  
(3)

P/S  
 (7)

defendant No.1 suddenly takes a pistol out of his pocket, puts it to his head and says, if you ask for the money again, I will kill not only you but also your family. I keep trembling with fear. The defendants also said if you seek legal recourse, we will not keep a single member of your family alive. Then, in fear for my life, I ran away. Since then, I and my family have been living in fear of our lives. So today I have come to you for help. I learned from a reliable source that the defendant No.1 in cooperation with the Defendant No.2 has purchased the place in Bokhali at that time. Yet my family is still on the verge of being on the streets today.

Therefore, Sir, so that I and my family can survive from the hands of the defendants and if you arrange for the legal punishment of the defendants, I will remain grateful.

Finish.  
 Yours humbly  
 Mohit Patra

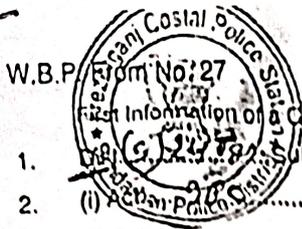
Dated: 07.09.2020

(On the Right hand margin of the first page)  
 Recorded on 07.09.2020 at 14:55 hrs. and started F.G.  
 Costal PS Case No. 80/2020 dt. 07.09.2020 u/s  
 420/465/468/471/406/388/34 IPC and 25/27 Arms Act.

Sd/- illegible  
 07.09.2020

Certified to be the English translation of a Complaint in  
 Bengali

16/02/2020  
**R. Islam**  
 Rtd. Senior Interpreting Officer (Cy)  
 O. S. High Court, Calcutta



FIRST INFORMATION REPORT

20157

W.B.P.

1. Cognizable crime reported under section 154 Cr. P. C. at P.O. 4566  
Sub-Divn. Kankhalip, P.S. Feringanj coastal Year 2020 FIR No. 66/2020 Date 07.8.2020

2. (i) Sections 498A/506 (ii) Act ..... Sections .....  
(ii) Act ..... Sections ..... Other Acts & Sections .....

3. (a) General Diary Reference : Entry No. 205 Time 12.45 hrs  
(b) Occurrence of Offence : Day ..... Date 06.8.2020 Time 00.00 hrs  
(c) Information Received Date 07.8.2020 Time 12.45 hrs  
G.D. No. 205 at the Police Station :

4. Type of Information : Written / Oral

5. Place of Occurrence : (a) Directions and Distance from P.S. South-East 2 K.M (approx)  
(a) Address Residence of Rajendra Mandal of Madhyam Amerabati  
P.S. - Feringanj Coastal (S) 24 Pgs.  
(b) In case outside limit of this Police Station, then the name of P.S. ....  
District .....

6. Complaint / Information :  
(a) Name Tagore Mandal s/o - Rajendra Mandal  
(b) Father's / Husband's Name Manas Kumar Mandal  
(c) Date / Year of Birth .....  
(d) Nationality Indian  
(e) Address Uttar shibpur P.S. - Feringanj coastal A/P - Madhyam Amerabati PS-20.

7. Details of Known / Suspected/unknown/accused with full particulars 1) Manas Kumar Mandal  
(Attach separate sheet, if necessary) s/o - Nikhil Mandal

8. Reasons of delay in reporting by the complainant / Informant .....  
of Uttar shibpur  
PO - Maharajganj  
PS - Feringanj coastal (S) 24 Pgs.

9. Particulars of properties stolen/Involved : (Attach separate sheet, If required) .....

10. Total value of Properties stolen / involved :

11. Inquest report/U.D. : Case No., if any :

12. FIR Contents : (Attach separate sheets, if required) The original written complaint - of the complainant which is treated as FIR is attached here with.

13. Action taken : Since the above report reveals commission of offence(s) u/s 498A/506 etc.

registered the case and took up the investigation / directed ASI Soran Kayal to take up the investigation transferred to P.S. .... on point of jurisdiction. FIR read over to the Complainant / Informant, admitted to be correctly recorded and a copy given to the Complainant / Informant free of cost.

Signature / Thumb Impression of The Complainant / Informant

Recorded by me  
Prabanta Kumar Mandal  
SI of Police.  
Feringanj coastal PS.  
07.8.2020

Signature of the Officer-in-Charge, Police Station with Name: Raju Biswas (O/S)  
Rank: SI of Police  
Number if any: Feringanj coastal PS.  
Officer Feringanj coastal PS.  
07.8.2020

FIRST INFORMATION REPORT

21 158

W.B.P.



4566

copy

1. Cognizable crime reported under section 154 Cr. P. O. at P.O. Sub-Divn. Kakdwip P.S. F. Ganj coastal Year. 2020 FIR No. 66/2020 Date 07.8.2020

2. (i) Sections 498A/506 (ii) Act Other Acts & Sections

3. (a) General Diary Reference : Entry No. 205 Time 12.45 hrs (b) Occurrence of Offence : Day Date 06.8.2020 Time 07.00 hrs

(c) Information Received Date 07.8.2020 Time 12.45 hrs G.D. No. 205 at the Police Station:

4. Type of Information : Written / Oral 5. Place of Occurrence : (a) Directions and Distance from P.S. South-East 2 K.M (approx)

(a) Address Residence of Rajendra Mandal of Madhyam Amarchati P.S. - Frezarganj Coastal (S) 24 Pgs.

(b) In case outside limit of this Police Station, then the name of P.S. District

6. Complaint / Information : (a) Name Tagari Mandal S/o - Rajendra Mandal

(b) Father's / Husband's Name Manas Kumar Mandal

(c) Date / Year of Birth (d) Nationality Indian

(e) Address Uttar Shibpur P.S. - F. Ganj coastal A/P - Madhyam Amarchati P.S. (S) 24 Pgs.

7. Details of Known / Suspected/unknown/accused with full particulars 1) Manas Kumar Mandal s/o - Nikhil Mandal

(Attach separate sheet, if necessary) of Uttar Shibpur P.O - Maharajganj P.S. - F. Ganj coastal (S) 24 Pgs.

8. Reasons of delay in reporting by the complaint / Informant

9. Particulars of properties stolen/Involved : (Attach separate sheet, if required)

10. Total value of Properties stolen / involved :

11. Inquest report/U.D. : Case No., if any :

12. FIR Contents : (Attach separate sheets, if required) the original written complaint - of the complainant - which is treated as FIR is attached here with.

13. Action taken : Since the above report reveals commission of offence(s) u/s 498A/50690c.

registered the case and took up the investigation / directed ASJ Soran Kanyal to take up the investigation

transferred to P.S. on point of jurisdiction. FIR read over to the Complaint / Informant.

admitted to be correctly recorded and a copy given to the Complaint / Informant free of Cost.

Signature / Thumb Impression of The Comnplnt / Informant Recorded by me Prasanta Kumar Mandal SI of Police. F. Ganj coastal P.S. 07.8.2020

Signature of the Office-in-Charge, Police Station with Name : Raju Biswas (O/S) Rank : SI of Police Number if any : F. Ganj Coastal P.S. Officer in Charge 07.8.2020



FIRST INFORMATION REPORT

Seen

4580 A.C.J.M., Kakdwip 02.09.20

159 22

W.B.F. Form No. 27  
Information of Cognizable crime reported under section 154 Cr. P. C. at P.S.

1. Dist. 24 P.S. Sub-Divn. Kakdwip P.S. F. Z. Coastal Year. 2020 FIR No. 80/2020 Date 07.09.2020  
2. (i) Act. 272 Sections 420/465/468/471/406/386/34 (ii) Act. Sections X  
(ii) Act. Sections X Other Acts & Sections 25/27 Arms Act  
3. (a) General Diary Reference : Entry No. 237 Time at 14.55 hrs  
(b) Occurrence of Offence : Day Wednesday Date 07.09.2020 Time at about 19.00 hrs  
(c) Information Received Date 07.09.2020 Time at 14.55 hrs  
G.D. No. 237 at the Police Station :

4. Type of Information : Written / Oral  
5. Place of Occurrence : (a) Directions and Distance from P.S. North approx 10 km  
(a) Address at 10 mile bazar under F. Z. Coastal PS, S.24.P.S.

(b) In case outside limit of this Police Station, then the name of P.S. District

OTR No - 1175/20

6. Complaint / Information :  
(a) Name Mohit Patra  
(b) Father's / Husband's Name Badal Chandra Patra  
(c) Date / Year of Birth Not - Mentioned  
(d) Nationality Indian  
(e) Address Vill + PO - Haripur PS - Namkhana, Dist - S.24.P.S

7. Details of Known / Suspected/unknown/accused with full particulars i) Manash Mondal  
S/o - Nikhil Mondal  
(Attach separate sheet, if necessary)  
8. Reasons of delay in reporting by the complaint / informant ii) Tagari Mondal  
W/o - Manash Mondal  
iii) Nikhil Mondal  
S/o - Lt. Dharendra Nath Mondal  
9. Particulars of properties stolen/Involved : (Attach separate sheet, If required)  
iv) Bhabani Mondal  
W/o - Nikhil Mondal  
all of village Uttar Shibpur, PS -  
F. Z. Coastal, S. 24. P.S and others

10. Total value of Properties stolen / involved :  
11. Inquest report/U.D. : Case No., if any : N.A  
12. FIR Contents : (Attach separate sheets, if required) The original written complaint of the complainant which is treated as F.I.R is attached here with the first copy and reproduced below on the 2nd copy and 3rd copy

3. Action taken : Since the above report reveals commission of offence(s) u/s 420/465/468/471/406/386/34 IPC and 25/27 Arms Act

registered the case and took up the investigation / directed SI Pranta Kr. Mondal to take up the investigation transferred to P.S. on point of jurisdiction. FIR read over to the Complaint / Informant. admitted to be correctly recorded and a copy given to the Complaint / Informant free of Cost.

Signature / Thumb Impression of The Complainant / Informant  
DR NO - 980/20  
Date - 08.09.20  
Recorded by me  
Sovan Kanyal #159  
F.Z. Coastal PS  
SPD, CSJ 29 Pgs  
07/09/2020  
08.09.20

Signature of the Office-in-Charge, Police Station with Name : Raju Biswas Rank : S.I. Of Police Number if any : O.C. F. Z. Coastal PS

07/09/2020

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONAL BENCH, KOLKATA,  
WEST BENGAL

O. A NO. 129/2025/EZ

In the matter of :

Manas Kumar Mondal

.....Applicant

-Versus-

Union of India & Ors.

....Respondents.



COUNTER AFFIDAVIT ON  
BEHALF OF RESPONDENT

NO. 23

Krishnendu Bera  
Advocate, High Court, Calcutta  
Mob: 9804470595 (M)

Email :

[krishnendubera87@gmail.com](mailto:krishnendubera87@gmail.com)